NAGPUR BENCH

SITTING LIST W.E.F. 9th JUNE 2025
(Partial Modification w.e.f. 21.07.2025)

Sr. No.	Sitting	Assignment
*1	The Hon'ble Shri. Justice **A. S. KILOR** **AND** The Hon'ble Mrs. Justice **VRUSHALI V. JOSHI** **Commercial Appellate Division Bench** **[DIVISION BENCH - 1]**	For admission, hearing, order matters and applications therein: **(A)** All Public Interest Litigation. **(B) All** Civil Writ Petitions of **ODD** years. **(C)** Civil Writ Petitions of **EVEN** years **upto the year 2020**. **(D)** Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench. **(E)** Appeals u/s 13 of Commercial Courts Act, 2015. **(F)** Other Civil work of the Division Bench not assigned to any other Court.
2	The Hon'ble Smt. Justice **M. S. JAWALKAR** AND The Hon'ble Shri. Justice **PRAVIN S. PATIL** **[DIVISION BENCH - 2]**	For admission, hearing, order matters and applications therein: **(A)** Civil Writ Petitions of the **year 2022 and 2024**. **(B)** Letter Patent Appeals. **(C)** First Appeals. **(D)** Family Court Appeals. **(E)** Contempt Appeals.
*3	The Hon'ble Shri. Justice **ANIL L. PANSARE** **AND** The Hon'ble Shri. Justice **M. M. NERLIKAR** **[DIVISION BENCH - 3]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Appeals. **(B)** All Criminal Applications under section 482 of Cr.P.C./ 528 of BNSS.

		(C) All Criminal Writ Petitions **(D)** All Criminal work pertaining to the Division Bench not assigned to any other Court. **(E)** All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs.
4	The Hon'ble Justice **URMILA JOSHI-PHALKE** **[SINGLE BENCH - 1]**	For admission, hearing, order matters and applications therein: **(A)** Regular Bail Applications. **(B)** Anticipatory Bail Applications. **(C)** All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused **are in Jail** and connected Appeals arising out of same judgment and all Applications therein. **(D)** All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused **are on Bail** and connected Appeals arising out of same judgment and all Applications therein. **(E)** All Criminal Appeals against acquittal. **(F)** Criminal Applications u/s. 407 of Cr. P. C./ 447 of BNSS. **(G)** Criminal Revision Applications. **(H)** All Criminal Writ Petitions pertaining to Single Bench. **(I)** All Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS pertaining to Single Bench. **(J)** All Criminal matters pertaining to Single Bench not assigned to any other Court.

5	The Hon'ble Shri Justice **M. W. CHANDWANI** **[SINGLE BENCH - 2]**	For admission, hearing, order matters and applications therein: **(A)** All Second Appeals. **(B)** Civil Revision Applications **(C)** Civil Contempt References from District Judiciary. **(D)** Appeals from Order. **(E)** Misc. Civil Applications (Except assigned to other Court).
*6	The Hon'ble Shri Justice **ABHAY J. MANTRI** **[SINGLE BENCH - 3]**	For admission, hearing, order matters and applications therein: **(A)** All First Appeals **including** MACP.
*7	The Hon'ble Shri Justice **PRAFULLA S. KHUBALKAR** **[SINGLE BENCH - 4]**	For admission, hearing, order matters and applications therein: **(A)** Civil Writ Petitions **of ODD Years** pertaining to Single Bench.
*8	The Hon'ble Shri. Justice **SACHIN SHIVAJIRAO DESHMUKH** **[SINGLE BENCH - 5]**	For admission, hearing, order matters and applications therein: **(A)** Civil Writ Petitions **of EVEN Years** pertaining to Single Bench. **(B)** Civil work of Single Bench not assigned to any other Court.

N O T E

(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Shri Justice SACHIN SHIVAJIRAO DESHMUKH** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(4) The **Hon'ble Shri Justice ABHAY J. MANTRI** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

(7) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates Partial Modification at Sr. Nos. 1,3, 6, 7 and 8.**

High Court, Appellate Side)
Bombay.)
)
Date : 18th July 2025)

By Order

sd/-
(H.M. Bhosale)
Registrar (Judl-I)